

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

AO/TA/MP No.

Gurudeep Singh Versus Union of India & Others

Date of Order	Orders
	<p>OA 44/2002 with MA 20/2002</p> <p>31.1.2002 Mr. P.N. Jatti, Counsel for the applicant. Learned counsel for the applicant seeks adjournment. Allowed. May be listed for admission on 14.2.2002.</p> <p>(H.C. GUPTA) MEMBER (A)</p> <p><i>14.2.2002</i></p> <p>Q.B. not formed today. Be listed before D.P. on 21.2.2002 with MA 20/2002</p> <p><i>21.2.2002</i></p> <p>D.P. not formed today. Be listed before D.B. on 28/3/2002</p> <p><i>28/3/2002</i></p> <p><i>21.2.2002</i></p> <p><i>Dy. Regd. 21.2.2002</i></p> <p><i>C.A.T. Jaipur Bench</i></p>
28.3.2002	<p>OA 44/2002 with MA 20/2002</p> <p>Mr. P.N. Jatti, counsel for applicant.</p> <p>Learned counsel for the applicant seeks to withdraw this OA with a liberty to file afresh, if so advised.</p> <p>In view of the submissions made before us by the learned counsel for the applicant, we dispose of this OA as withdrawn with liberty to file afresh, if so advised.</p> <p>As the OA has been disposed of as withdrawn, MA 20/2002 for condonation of delay also stands disposed of accordingly.</p> <p>(A.P. NAGRATH) MEMBER (A)</p> <p><i>14.3.2002</i></p> <p><i>S.K. AGARWAL</i> MEMBER (J)</p>